

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No.15, Tuesday, February 11, 2014/Magha 22, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Tuesday, February 11, 2014/Magha 22, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

Loss of lives in two tragic incidents in Sambalpur, Odisha and Malda, West Bengal

MADAM SPEAKER: **Hon. Members**, in a tragic accident, about ten persons including women and children are reported to have died and several others are missing when a motorboat carrying them capsized in the Hirakud Dam reservoir in Sambalpur, Odisha on 9 February, 2014.

In another tragic incident, sixteen people were killed and three others injured when a truck collided with a car near Malda, West Bengal on 11 February, 2014.

The House expresses its profound sorrow on these tragic incidents which have brought pain and suffering to the bereaved families and wishes the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while.

... (Interruptions)

MADAM SPEAKER: Question No. 281 – Shri A.T.Nana Patil.

SHRI A.T. NANA PATIL (JALGAON): Madam, Q. No. 281.

... (*Interruptions*)

11.02 hrs

At this stage, Shri K.Bapiraju, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

—————

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs

At this stage, Shri K. Bapiraju, Shri S.P.Y. Reddy, Shri Bhudeo Choudhary, Shri Shailendra Kumar, Shrimati J. Helen Davidson, Shri P. Karunakaran, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0 ½ hrs.**ANNOUNCEMENT BY THE SPEAKER****Motion of No-Confidence in Council of Ministers**

MADAM SPEAKER: Hon. Members, I have received four notices of Motion of No-Confidence in the Council of Ministers from Sarvashri L. Rajagopal, M. Rajamohan Reddy, Sabbam Hari and Konakalla Narayana Rao.. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the notices before the House.

... (Interruptions)

12.02 hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:-

- (1) First Report of the Justice M. B. Shah Commission of Inquiry on illegal mining of iron and manganese ores (Volumes I, II, II/A, III, IV & V) in the State of Odisha-June, 2013.
- (2) Memorandum of Action taken on the above Report.

(Placed in Library, See No.LT 10659/15/14)

... (*Interruptions*)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2012-2013.

(Placed in Library, See No.LT 10660/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
(Placed in Library, See No.LT 10661/15/14)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013.
(Placed in Library, See No.LT 10662/15/14)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2012-2013.
(Placed in Library, See No.LT 10663/15/14)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10664/15/14)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2012-2013.

(Placed in Library, See No.LT 10665/15/14)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10666/15/14)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on
the Table:-

(1) A copy each of the following papers (Hindi and English versions) under
sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan
Vegetable Oils Corporation Limited, New Delhi, for the year
2012-2013.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation
Limited, New Delhi, for the year 2012-2013, alongwith Audited
Accounts and comments of the Comptroller and Auditor
General thereon.

(Placed in Library, See No.LT 10667/15/14)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the
Bureau of Indian Standards, New Delhi, for the year 2012-2013,
alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the
Government of the working of the Bureau of Indian Standards,
New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10668/15/14)

(3) A copy each of the following Notifications (Hindi and English versions)
under sub-section (6) of Section 3 of the Essential commodities Act, 1955:-

- (i) The Removal of (Licensing requirements, Stock limits and
Movement Restrictions) on Specified Foodstuffs (Amendment)

Order, 2013 published in Notification No. S.O. 2927(E) in Gazette of India dated 27th September, 2013.

- (ii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2013 published in Notification No. S.O. 3543(E) in Gazette of India dated 29th November, 2013.
- (iii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2014 published in Notification No. S.O. 77(E) in Gazette of India dated 10th January, 2014.

(Placed in Library, See No.LT 10669/15/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No.LT 10670/15/14)

... (*Interruptions*)

THE MINISTER OF MINES (SHRI DINSHA PATEL): On behalf of Shri Srikant Jena, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
(Placed in Library, See No.LT 10671/15/14)
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
(Placed in Library, See No.LT 10672/15/14)
- (5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2012-2013.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No.LT 10673/15/14)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy of the New Delhi Municipal Council (Drainage) Bye-Laws, 2012 (Hindi and English versions) published in Notification No. F. 4/3/2007/UD/MB/13393 in Delhi Gazette dated 23rd October, 2012 under Section 389 of the New Delhi Municipal Council Act, 1994, together with a corrigendum thereto published in Notification No. F. 4/3/2007/UD/MB/17550 dated 10th September, 2013.

(Placed in Library, See No.LT 10674/15/14)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. 13/17/2002/HP-I/Estt./3445 to 3448 in Delhi Gazette dated 24th September, 2013.
- (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. 13/3/2004/HP-I/Estt./3449 to 3452 in Delhi Gazette dated 24th September, 2013.
- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. 13/38/2009/HP-I/Estt./3522 to 3525 in Delhi Gazette dated 22nd October, 2013.

(Placed in Library, See No.LT 10675/15/14)

... (*Interruptions*)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) मई, 2007 से नवम्बर, 2009 तक की अवधि के लिए राष्ट्रीय अनुसूचित जाति आयोग, नई दिल्ली का चौथा वार्षिक प्रतिवेदन तथा चौथे प्रतिवेदन का दिसम्बर, 2009 से मई, 2010 तक का अनुपूरक प्रतिवेदन ।

(दो) मई, 2007 से मई, 2010 तक की अवधि के लिए राष्ट्रीय अनुसूचित जाति आयोग, नई दिल्ली के चौथे वार्षिक प्रतिवेदन पर व्याख्यात्मक ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10676/15/14)

(3) (एक) डॉ० अंबेडकर प्रतिष्ठान, नई दिल्ली के वर्ष 1992-1993 से वर्ष 2011-2012 तक के वार्षिक प्रतिवेदनों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) डॉ० अंबेडकर प्रतिष्ठान, नई दिल्ली के वर्ष 1992-1993 से वर्ष 2011-2012 तक के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10677/15/14)

(5) वर्ष 2012 के लिए अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 की धारा 21(4) के अंतर्गत प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10678/15/14)

(7) हाथ से मैला उठाने वाले कर्मियों के नियोजन का प्रतिषेध और उनका पुनर्वास अधिनियम, 2013 की धारा 36 की उपधारा (3) के अंतर्गत हाथ से मैला उठाने वाले कर्मियों के नियोजन का प्रतिषेध और उनका पुनर्वास नियम, 2013 जो 12 दिसम्बर, 2013 की अधिसूचना संख्या सा.का.नि. 776 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10679/15/14)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): On behalf of Shri Pratik Prakashbapu Patil, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 10680/15/14)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(Placed in Library, See No.LT 10681/15/14)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Engineering (Civil) Combatant (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 642(E) in Gazette of India dated 19th September, 2013.
- (ii) The Border Security Force, Headquarters, Senior Gestentner Operator (Group 'C' post), Recruitment Rules, 2013 published in Notification No. G.S.R. 721(E) in Gazette of India dated 1st November, 2013.
- (iii) The Border Security Force Engineering Set up (Civil) Combatant (Group 'C' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 739(E) in Gazette of India dated 19th November, 2013.
- (iv) The Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 643(E) in Gazette of India dated 19th September, 2013.

(Placed in Library, See No.LT 10682/15/14)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-

- (i) The Assam Rifles Warrant Officer (Radio Mechanic), Group 'C' Combatised posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 208 in Gazette of India dated 18th August, 2012.
- (ii) The Assam Rifles Radio Mechanic, Group 'B' posts Recruitment Rules, 2013 published in Notification No. G.S.R. 152 in Gazette of India dated 15th June, 2013.

- (iii) The Assam Rifles, Pharmacist, Group 'C' Combatised post, Recruitment Rules, 2013 published in Notification No. G.S.R. 55 in Gazette of India dated 2nd March, 2013.
- (iv) The Assam Rifles Warrant Officer (General Duty) Group 'C' Combatised post Recruitment Rules, 2012 published in Notification No. G.S.R. 142 in Gazette of India dated 16th June, 2012.
- (v) The Assam Rifles Tradesman (Group 'C' Combatised posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 142 in Gazette of India dated 1st June, 2013.
- (vi) The Assam Rifles (Para Medical Cadre) Group 'C' posts, Recruitment Rules, 2013 published in Notification No. G.S.R. 205 in Gazette of India dated 24th August, 2013.
- (vii) The Assam Rifles, Naib Subedar (General Duty), Group 'B' Combatised post Recruitment Rules, 2013 published in Notification No. G.S.R. 672(E) in Gazette of India dated 5th October, 2013.
- (viii) The Assam Rifles Warrant Officer (Personal Assistant) Recruitment Rules, 2013 published in Notification No. G.S.R. 78 in Gazette of India dated 6th April, 2013.
- (ix) The Assam Rifles Havildar (Clerk) Recruitment Rules, 2013 published in Notification No. G.S.R. 79 in Gazette of India dated 6th April, 2013.

(Placed in Library, See No.LT 10683/15/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No.LT 10683A/15/14)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2013 published in Notification No. G.S.R.783(E) in Gazette of India dated 18th December, 2013.
- (ii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment Rules, 2013 published in Notification No. G.S.R.788(E) in Gazette of India dated 24th December, 2013.

(Placed in Library, See No.LT 10684/15/14)

(7) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and 'C' Posts), Recruitment (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 712(E) in Gazette of India dated 30th October, 2013 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(Placed in Library, See No.LT 10685/15/14)

... (*Interruptions*)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) (एक) नेशनल इंस्टीट्यूट ऑफ फूड टेक्नोलॉजी इन्टरन्योरशिप एण्ड मैनेजमेंट, सोनीपत के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) नेशनल इंस्टीट्यूट ऑफ फूड टेक्नोलॉजी इन्टरन्योरशिप एण्ड मैनेजमेंट, सोनीपत के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10686/15/14)

(3) (एक) नेशनल मीट एण्ड पोल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) नेशनल मीट एण्ड पोल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10687/15/14)

(4) (एक) इंडियन इंस्टीट्यूट ऑफ क्रोप प्रोसेसिंग टेक्नॉलॉजी, तंजावुर के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) इंडियन इंस्टीट्यूट ऑफ क्रोप प्रोसेसिंग टेक्नॉलॉजी, तंजावुर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10688/15/14)

(6) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) वेस्टबंगाल लाइवस्टॉक डेवलपमेंट कोर्पोरेशन लिमिटेड, कोलकाता के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा ।
- (दो) वेस्टबंगाल लाइवस्टॉक डेवलपमेंट कोर्पोरेशन लिमिटेड, कोलकाता का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No.LT 10689/15/14)

- (7) (एक) वेटेरीनरी काउंसिल ऑफ इंडिया, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) वेटेरीनरी काउंसिल ऑफ इंडिया, नई दिल्ली के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10690/15/14)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

महोदया, मैं अपने साथी श्री तारीक अनवर की तरफ से निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) (एक) नेशनल काउंसिल फॉर कोपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नेशनल काउंसिल फॉर कोपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नेशनल काउंसिल फॉर कोपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10691/15/14)

(3) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) कर्नाटक केश्यु डेवलपमेंट कॉर्पोरेशन लिमिटेड, मंगलोर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) कर्नाटक केश्यु डेवलपमेंट कॉर्पोरेशन लिमिटेड, मंगलोर का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No.LT 10692/15/14)

(4) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) नेशनल सीड्स कोर्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

- (दो) नेशनल सीड्स कोर्पोरेशन लिमिटेड, नई दिल्ली का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No.LT 10693/15/14)

- (5) (एक) नेशनल लेबर कोर्पोरेटिब्स फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

- (दो) नेशनल लेबर कोर्पोरेटिब्स फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10694/15/14)

- (7) कीटनाशी अधिनियम, 1968 की धारा 9 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) का.आ. 3554(अ) जो 2 दिसम्बर, 2013 के भारत के राजपत्र में प्रकाशित हुए थे तथा जो क्लोरिप्रिफोस 50 प्रतिशत 3 साइपरमेथीन 5 प्रतिशत ईसी फोर्मुलेशन के लिए कीटनाशी अधिनियम, 1968 की धारा 9(4) के अंतर्गत प्रदान किए गए सभी रजिस्ट्रीकरण प्रमाणपत्रों के प्रत्यावर्तन के बारे में है।

- (दो) का.आ. 2934(अ) जो 27 सितम्बर, 2013 के भारत के राजपत्र में प्रकाशित हुए थे तथा जो क्लोरिप्रिफोस 50 प्रतिशत 3 साइपरमेथीन 5 प्रतिशत ईसी फोर्मुलेशन के लिए मैसर्स घार्दा केमिकल्स लिमिटेड के रजिस्ट्रीकरण प्रमाणपत्र के प्रत्यावर्तन के बारे में है।

(Placed in Library, See No.LT 10695/15/14)

- (8) (एक) नेशनल इंस्टीट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) नेशनल इंस्टीट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नेशनल इंस्टीट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (9) उपर्युक्त (8) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT 10696/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2012-2013.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10697/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2007-2008.
- (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2007-2008.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT 10698/15/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2012-2013.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10699/15/14)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 25 of 2013)-Compliance Audit Report (Volume II), for the year ended March, 2013.

(Placed in Library, See No.LT 10700/15/14)

- (2) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2013)-Performance Audit of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), Ministry of Power.

(Placed in Library, See No.LT 10701/15/14)

... (*Interruptions*)



12.05 hrs.

**COMMITTEE ON WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
33rd and 34th Reports**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the following Reports (Hindi and English versions):-

- (1) 33rd Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the 21st Report (Fifteenth Lok Sabha) on the subject “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Aviation Company of India Limited (NACIL)” pertaining to the Ministry of Civil Aviation.
- (2) 34th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on “Reservation for Employment of Scheduled Castes and Scheduled Tribes in United Bank of India and credit facilities provided by the Bank to them” pertaining to the Ministry of Finance, Department of Financial Services.

... (*Interruptions*)

12.05 ½ hrs.**COMMITTEE ON GOVERNMENT ASSURANCES
36th to 38th Reports**

SHRI B.K. HANDIQUE (JORHAT): I beg to present the following Reports (Hindi and English versions):-

- (1) 36th Report regarding requests for dropping of assurances.
- (2) 37th Report regarding requests for dropping of assurances.
- (3) 38th Report regarding review of pending assurances pertaining to the Ministry of New and Renewable Energy.
... (*Interruptions*)

12.06 hrs.**STANDING COMMITTEE ON AGRICULTURE
57th Report**

श्री बसुदेव आचार्य (बांकुरा): महोदया, मैं खाद्य प्रसंस्करण उद्योग मंत्रालय से संबंधित 'नेशनल इंस्टीट्यूट ऑफ फूड टेक्नोलाजी, इन्टरप्रन्योरशिप एण्ड मैनेजमेंट' के बारे में कृषि संबंधी स्थायी समिति का 57वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (*Interruptions*)

MADAM SPEAKER: Shri Gopinath Munde – not present; Shri Prabhatsinh P. Chauhan – not present.

... (*Interruptions*)

12.07 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution pertaining to the Ministry of Consumer Affairs, Food and Public Distribution. *

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay the Statement on the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (Department of Consumer Affairs) in pursuance of direction 73 A of the hon. Speaker, Lok Sabha, Bulletin – Part II, dated 1st September, 2004.

A Statement indicating the Action Taken/Status of all the recommendations contained in the 29th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution is annexed. It may be noted that the Report contains 27 recommendations. These recommendations have been carefully examined by the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs). Out of 27 recommendations, 27 have been accepted. The action taken on the recommendations has been indicated.

The Action Taken Replies have been sent to the Committee on 29.07.2013 in English and Hindi both.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 10702/15/14.

12.07 ¼ hrs.**(ii) Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Coal and Steel (15th Lok Sabha), pertaining to the Ministry of Coal***

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay the Statement on the status of implementation of the recommendations contained in the 27th Report of Parliamentary Standing Committee on Coal and Steel (15th Lok Sabha) in pursuance of Rule 389 of the Rules and Procedure and Conduct of Business in the Lok Sabha, and of the directions of the hon. Speaker, Lok Sabha issued vide Lok Sabha Parliamentary Bulletin – Part II, dated 1st September, 2004.

Action Taken Statements on the recommendations/observations contained in the Report of the Committee have been sent to the Standing Committee on Coal and Steel.

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my Statement which is laid on the Table of the House.

I would not like to take the valuable time of the House to read out all the contents of this annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 10703/15/14.

12.07 ½ hrs.

(iii) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Chemicals and Fertilizers (Department of Pharmaceuticals) on the Demands for Grants for the year 2013-14, pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers. *

THE MINISTER OF MINES (SHRI DINSHA PATEL): On behalf of Shri Srikant Jena, I beg to lay the Statement on the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Demands for Grants for 2013-14 of the Department of Pharmaceuticals (Ministry of Chemicals & Fertilizers) in pursuance of the directions issued by the hon. Speaker, Lok Sabha.

The Standing Committee on Chemicals & Fertilizers examined the Demands for Grants of the Department of Pharmaceuticals (Ministry of Chemicals & Fertilizers) for the year 2013-14 and presented their 35th Report to Lok Sabha on 30.04.2013. The Report contains ten recommendations.

The status of implementation of the various recommendations made by the Committee is indicated in the Statement which is laid on the Table of the House.

I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 10704/15/14.

12.08 hrs

**ACQUISITION OF CERTAIN AREA IN MUMBAI FOR
DR. BHIMRAO AMBEDKAR MEMORIAL BILL, 2014***

THE MINISTER OF TEXTILES (DR. K.S. RAO): I beg to move for leave to introduce a Bill to provide for the acquisition of certain area in Mumbai belonging to the National Textile Corporation Limited for facilitation of the construction of a memorial for Dr. Bhimrao Ambedkar and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the acquisition of certain area in Mumbai belonging to the National Textile Corporation Limited for facilitation of the construction of a memorial for Dr. Bhimrao Ambedkar and for matters connected therewith or incidental thereto.”

The motion was adopted.

DR. K.S. RAO: I introduce the Bill.

... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 11.02.2014.

12.09 hrs**MATTERS UNDER RULE 377***

MADAM SPEAKER: The Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members may personally hand over slips at the Table immediately as per practice.

(i) Need to take steps to implement reservation policy on economic basis

श्री सतपाल महाराज (गढ़वाल): मैं सरकार का ध्यान देश में प्रचलित आरक्षण व्यवस्था की ओर आकर्षित कराना चाहता हूँ। आज हमारे यहां अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक समुदाय हेतु आरक्षण हैं। हमारे संविधान निर्माताओं ने आरक्षण व्यवस्था इसलिए लागू की थी जिससे कमजोर तबकों की आर्थिक, सामाजिक और शैक्षणिक स्थिति को ऊपर उठाया जा सके इसके लिए उन्होंने शिक्षा, रोजगार और प्रशासन में उनके लिए व्यवस्था की, परंतु वर्तमान में सरकार को दोबारा नीति तैयार कर आरक्षण को जातिगत न कर उसे आर्थिक आधार पर करना चाहिए। इसके लिए जाति व्यवस्था समाप्त कर सरकार को चाहिए कि वह क्रिमी लेयर चिन्हित करे जिसके लिए लगभग 6 लाख प्रतिवर्ष की आय प्राप्त करने वाले परिवारों के अतिरिक्त अन्य परिवार चाहे वह किसी भी जाति या धर्म से संबंध रखता हो, को नौकरी, शिक्षा व प्रशासन में आरक्षण प्रदान करना चाहिए।

मेरा सरकार से अनुरोध है कि वह आर्थिक आधार पर आरक्षण लागू करने के लिए समुचित कार्यवाही करने का कष्ट करें।

* Treated as laid on the Table.

(ii) Need to upgrade Mysore-Bannur-Malavali, Kollegal-Mettur- Salem and Nanjangud-Chamarajanagar State Highways in Chamarajanagar parliamentary constituency in Karnataka into National Highways

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the Government regarding the dire need to take urgent steps for upgradation of three State Highway Roads into National Highways in my Constituency i.e., in Chamarajanagar Constituency (Karnataka State).

In my Constituency, due to growth of Industries, Sugar Factories, Agriculture, historic World Heritage Sites, Tourist Places and increased flow of tourists from all over the world, the traffic on the State Highways has exponentially increased. In the light of the above, it is essential to upgrade three following State Highway Roads (1) Mysore-Bannur-Malavalli 47 Kms. which connects NH-212 and 209 further connecting Mysore and Mandya Districts (2) Kollegal-Mettur-Salem 180 Kms. which connects NH 209 and 7 further connecting Karnataka and Tamilnadu and (3) Nanjangud-Chamarajanagar 42 Kms. missed link which connects Karnataka and Tamilnadu. These are the long-pending issues and there is need to complete the works in the interests of the local people.

In view of the above and for the economic growth of the State as well as the country, I earnestly urge upon the Hon'ble Minister for Road Transport and Highways, to accord sanction for upgradation of above-mentioned three State Highways Roads into National Highways and to release suitable grants for the purpose at the earliest.

**(iii) Need to implement welfare schemes for powerloom sector
in Siricilla, Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the Government regarding the dire need to take proper steps to revive the textile industry in Siricilla, which happens to be in Karimnagar Parliamentary Constituency in Andhra Pradesh.

As the Government is well aware that there are around 60000 powerlooms in Andhra Pradesh and out of it Siricilla City and its adjoining areas alone have 35000 powerlooms and the people depending on this powerloom industry do not know any other work except powerloom. Small and medium weavers of about 80% directly or indirectly are dependent on this and it is being called *Kutira Prisrama in* Telugu language. First of all, I thank the Hon'ble Minister for Textiles for recently visiting Siricilla and meeting the powerloom workers who are in depressed condition. Hon'ble Minister's sincere efforts and announcement of few welfare schemes for their empowerment have rekindled hopes among them. It is the need of the hour to take further steps without any further delay. Upgradation of powerlooms in Siricilla may be expedited upto saturation level. There is need to set up Yarn Banks in Siricilla and necessary process in this regard needs to be expedited. There is need to set up Skill Development Centres at Jammikunta and Siricilla for the powerloom and handloom workers. An Apparel Park was promised by the Hon'ble Minister during his visit to Siricilla under Special Purpose Vehicle. Steps may be expedited in this regard. Common Facility Centres should be set up with an amount of Rs. 8 crores for the welfare of powerloom and handloom industry. Insurance scheme may be implemented for the welfare of weavers. Workshed scheme may be implemented in Siricilla. Recommendation

may be made to Hon'ble Minister for Finance and also to the Union Cabinet for setting up of a Mega Textile Cluster because as we all know that the Finance Ministry plays a pivotal role in allocating and releasing the funds.

Hence, keeping in view the welfare of the powerloom workers in Siricilla, I request the Hon'ble Minister for Textiles to coordinate with Hon'ble Minister for Finance, to kindly instruct the concerned officials under your Ministry to implement the promises made by the Hon'ble Minister during his recent visit to Siricilla before the election code of conduct comes into force.

(iv) Need to review the decision to suspend the Community College Scheme of Indira Gandhi National Open University

SHRI K. SUDHAKARAN (KANNUR): I would like to raise an important issue concerning the future of over 150000 students across our country who had enrolled themselves in the Community College Scheme (CCS) launched by Indira Gandhi National Open University. The Community College Scheme was introduced by IGNOU in the year 2009, by doing tie-ups with colleges and institutions all over the country. Its main aim was to offer Associate Degree on a range of job-oriented industry- trained academic programmes, at affordable costs to all segments of the disadvantaged class. Taking advantage of this Scheme, thousands of students, had enrolled themselves in different community colleges, in various levels of programmes. Most of them belong to poor/middle class families and hail from rural and urban slum areas. They have paid all fees and other applicable dues as per norms of CCS which collectively amount to crores of rupees. But as a setback to their career, the Board of Management of IGNOU in its meeting held on May 31, 2012, had decided to suspend the community college scheme, without assigning any reason. This decision has put the future of thousands of students at stake, and has caused protest by owners and students alongwith the teaching community of these community colleges. Students who have completed the course, are not able to take examinations, and those who have taken the examinations, have been waiting for their certificates for the last 2 to 3 years. The future of above 150000, is getting ruined, by this decision of IGNOU. In view of its serious nature concerning the right to education, I urge the government to take immediate steps to ensure that the present problems of the Community College Scheme of IGNOU, be resolved immediately.

(v) Need to release the Central Government's share towards the cost of Metro project on Vanaz - Ramwadi Corridor in Pune, Maharashtra

SHRI SURESH KALMADI (PUNE): Pune city is one of the fastest growing cities in the country. Presently, Pune metropolitan area, with a population of 48 lakh, and approximately 24 lakh of vehicle registrations, is one of the most congested and polluted cities in the country. The city is witnessing high rise in vehicle numbers with almost 400-500 new vehicles being added to the city network every day, thereby further deteriorating pollution and congestion levels. Keeping these issues in mind, the Pune and Pimpri-Chinchwad Municipal Corporations jointly appointed Delhi Metro Rail Corporation (DMRC) to study and prepare Detailed Project Reports on metro for Pune city.

The DMRC submitted its final Detailed Project Report on two corridors — (1) Pimpri-Chinchwad to Swargate and (2) Vanaz-Ramwadi Corridor with a total length of 31.5 kilometer.

Out of the above two corridors, the Government of Maharashtra and Pune Municipal Corporation have resolved to take up 14.95 Km Vanaz-Ramwadi Corridor initially with a equity contribution of 20% from the Government of India and 20% from Government of Maharashtra, i.e. Rs.518.60 crore from each. The Vanaz-Ramwadi Corridor is fully elevated and easy to implement without much complications.

I, therefore, request the Central Government to release their equity share in the project cost at the earliest on the lines of Delhi Metro, and fully exempt this project from Central Taxes, which form a major component of the project cost.

**(vi) Need to undertake reconstruction of bridge on Chambal river in Kota
Parliamentary constituency, Rajasthan and also provide necessary
funds for the purpose**

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा राजस्थान अंतर्गत बहने वाली चंबल नदी पर कुछ साल पूर्व बिना खम्बे का आधुनिक ढंग से पुल बन रहा था । शहर में बायपास बनाकर बायपास को इस चंबल पुल से जोड़ने का कार्य प्रस्तावित था जिससे कोटा शहर में बाहर से आने वाला यातायात जो कोटा शहर के बीच में होकर जाता है । उस यातायात को बायपास से होकर पुल पर ले जाना था जिससे कोटा शहर में होने वाले जाम और रोजाना होने वाले एक्सीडेंट को रोका जा सके परंतु कुछ वर्ष पूर्व इस चंबल नदी पर निर्माणाधीन पुल का एक हिस्सा टूटकर चंबल नदी में गिर गया जिसमें कई लोग मारे गये तब से अभी तक पुल का पुनर्निर्माण कार्य नहीं हुआ है और न इसके पुनर्निर्माण हेतु फंड को व्यवस्था की गयी । आज इस पुल को स्थानीय निवासियों द्वारा हेन्गींग ब्रिज कहकर पुकारा जाता है । शहर का बायपास बनकर तैयार हो चुका है परंतु इस पुल के न बनने से कोटा शहर के बाहर का यातायात शहर के बीच में होकर जाता है जिससे जाम एवं रोजाना एक्सीडेंट की समस्या बनी हुई है ।

सरकार से अनुरोध है कि केन्द्र द्वारा इस पुल का पुनर्निर्माण शीघ्र किया जाये एवं इसके लिए आवश्यक फंड की व्यवस्था की जाये । इस पुल के गिरने से जो नुकसान सरकार का हुआ है उसकी भरपाई पुल निर्माण करने वाली उन कंपनियों से लिया जाना चाहिए जिनके कार्यों से चंबल पुल का एक हिस्सा गिरा है ।

(vii) Need to set up Coir Park at Villuppuram district in Tamil Nadu

SHRI MANICKA TAGORE (VIRUDHUNAGAR): The Ministry of Micro, Small and Medium Enterprises has constituted Coir Board for the development of coir industry across the country. Recently the Coir Board of India has sanctioned a project with the initial budget of Rs. 500 crores during the financial year 2013-14 to set up a Coir Park/Coir Industry Park across the country. Under this project, a proposal has been sanctioned to set up one Coir Park/coir Industry Park in Villuppuram District in Tamilnadu with Rs. 70 crores budget allocation of Union Government's. 200 acres of land have also been identified and earmarked for this park. But, the proposed/sanctioned project has been shifted to Karnataka State.

The setting up of the Coir Park envisages skill development of the workers especially women folk through various training schemes and programmes. The activities of the park are being managed by the Governing body of National Coir Research and Management Institute.

So, I urge upon the Union Govt. not to shift this sanctioned project from Tamilnadu to Karnataka State. I also request the Union Govt. to take all efforts to set up the sanctioned project in the said district in Tamil Nadu without any further delay.

**(viii) Need to set up a new unit of Fertilizers Corporation of India Limited
in Gorakhpur, Uttar Pradesh**

योगी आदित्यनाथ (गोरखपुर): भारतीय उर्वरक निगम लिमिटेड की जो 5 इकाईयां बंद हैं उनमें से गोरखपुर में भी एक उर्वरक इकाई स्थित है। भारतीय उर्वरक निगम लिमिटेड ने सन् 1969 में गोरखपुर में उर्वरक संयंत्र की स्थापना की थी। एक साधारण दुर्घटना के चलते 10 जून, 1990 को इसे बंद कर दिया गया और तब से यह इकाई लगातार बंद चल रही है। इस उर्वरक संयंत्र के बंद होने से पूर्वी उत्तर प्रदेश तथा बिहार के विकास पर बुरा असर पड़ा है। कृषि प्रभावित होने से किसानों की स्थिति बदतर हुई है। देश के कई प्रधानमंत्रियों द्वारा गोरखपुर समेत पूर्वी उत्तर प्रदेश की जनता को बंद पड़े इस उर्वरक संयंत्र को चलाने का आश्वासन अपने-अपने कार्यकाल के दौरान दिया गया था लेकिन यह आश्वासन मात्र घोषणाओं तक ही सीमित रह गया। देश के बंद पड़े इन उर्वरक संयंत्रों के पुनरुद्धार के लिए भारत सरकार ने उर्वरक एवं रसायन मंत्रालय, पेट्रोलियम मंत्रालय, वन एवं पर्यावरण मंत्रालय तथा वित्त मंत्रालय के सचिवों की एक उच्च स्तरीय कमेटी बनाई थी। यह कमेटी पहले ही गोरखपुर समेत सभी बंद पड़े उर्वरक संयंत्रों के पुनरुद्धार की सिफारिश कर चुकी है। बंद पड़े उर्वरक संयंत्रों के पुनरुद्धार की यह योजना बार्ड फॉर इन्डस्ट्रीयल एण्ड फाइनेन्सियल रिकन्सट्रक्शन (बी.आई.एफ.आर.) के पास भेजा गया था। मेरे संज्ञान में आया है कि बी.आई.एफ.आर. ने भी इस संबंध में अपनी सहमति प्रदान कर दी है।

गोरखपुर स्थित बंद पड़े उर्वरक संयंत्र के पास महानगर से सटी 1400 एकड़ भूमि है। जो रेलवे लाईन और सड़क मार्ग के साथ-साथ अन्य बुनियादी सुविधाओं से पूरी तरह जुड़ी हुई है। भारत सरकार यदि गैस पाईप लाईन की सुविधा जगदीशपुर तथा बरौनी से यहां उपलब्ध करा देती है तो उर्वरक संयंत्र यहां पर आसानी से संचालित हो सकता है। गैस एथोरिटी ऑफ इण्डिया (गेल) ने इस संबंध में सर्वे भी किया है।

कृपया गोरखपुर में बंद पड़े उर्वरक संयंत्र के स्थान पर भारतीय उर्वरक निगम लिमिटेड की ओर से ही एक नया उर्वरक संयंत्र स्थापित हो, इस संबंध में कार्यवाही करने का कष्ट करें।

(ix) Need to send a central team to assess the impending danger to Badrinath Temple by landslide in Chamoli district, Uttarakhand

श्रीमती माला राज्य लक्ष्मी शाह (टिहरी गढ़वाल) : मैं केन्द्र सरकार का ध्यान चमोली जिला उत्तराखण्ड स्थित बदरीनाथ धाम के अस्तित्व को उत्पन्न खतरे की ओर दिलाना चाहती हूँ। बदरीनाथ धाम को दोतरफा खतरा पैदा हो गया है। 16 अगस्त, 2013 को भारी बारिश के बाद मंदिर के पीछे नारायण पर्वत से भूस्खलन शुरू हो गया था जिसके बाद सिंचाई विभाग ने सुरक्षा दीवार का निर्माण किया था। अब बदरीनाथ मंदिर के पीछे स्थित नारायण पर्वत पर सिंचाई विभाग की ओर से बनाई गई सुरक्षा दीवार क्षतिग्रस्त हो गई है। इससे पर्वत से तेजी से भूस्खलन शुरू हो गया है। इस हालत में नारायणी और इंद्रनाले में जमा मलबा कभी भी भारी तबाही मचा सकता है। इसके अलावा बदरीनाथ मंदिर के ठीक नीचे करीब 50 मीटर की दूरी पर स्थित तप्त कुंड के ब्लॉक भी अलकनंदा नदी के तेज बहाव से खोखले हो गए हैं, जिससे तप्त कुंड को खतरा बन गया है। सुरक्षा दीवार के बीच भारी मात्रा में मलबा भर गया है इससे ग्लेशियर पानी मलबे के साथ मंदिर की ओर आ रहा है। बदरीनाथ-केदार मंदिर समिति के मुख्य कार्याधिकारी (सीईओ) ने खतरे के बारे में जिलाधिकारी को पूरी जानकारी दे दी है। मैं केन्द्र सरकार से अनुरोध करती हूँ कि मंदिर के पीछे स्थित सुरक्षा दीवार के स्थानीय निरीक्षण और त्वरित रोकथाम के लिए केन्द्र से टीम भेजी जाए और बदरीनाथ की सुरक्षा के लिए आवश्यक कदम उठाए जाएं।

(x) Need to permit farmers to lay water pipe lines beneath the railway lines free of any charges by railway department

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): किसानों ने देश के विकास हेतु अपनी जमीन रेल विभाग को इसलिए दे दी कि इससे देश का विकास होगा तथा साथ ही कृषि का विकास भी होगा लेकिन कहीं-कहीं किसानों के खेतों के बीच में से रेल लाइन गुजरती है। किसानों को सिंचाई हेतु पानी की पाइप लाइन रेलपटरी के नीचे से ले जाने की जरूरत पड़ती है तब रेल विभाग जल्दी परमिशन नहीं देता है। जहाँ बड़ा नाला हो, उसके नीचे से ले जाने में कोई तकलीफ नहीं होनी चाहिए फिर भी परमिशन नहीं मिलती। लेकिन जब परमिशन देते हैं तो रेल विभाग द्वारा तरह-तरह के चार्ज लगाए जाते हैं जो कि अव्यवहारिक तथा बड़ी रकम के होते हैं। दस साल का किराया 12,500/- रुपये है जिसमें सुपरविजन चार्ज के साथ-साथ अन्य चार्ज लगाकर 2 से 3 लाख का एस्टीमेट दिया जाता है जबकि पाइप लाइन का संपूर्ण खर्च किसान उठाता है। आजाद भारत में यह एक विडम्बना है कि जिस किसान ने देश हित में अपनी महंगी जमीन मिट्टी के भाव में दे दी, उसी के पास से सरकार द्वारा इतनी भारी रकम वसूल की जाती है। यह देश के किसानों के साथ असंगत व्यवहार है। जी-तोड़ मेहनत करने पर किसान का जीवन निर्वाह होता है। गरीब किसानों के लिए नीतियां बनाने वाले लोग किसानों के बारे में ज्यादा नहीं जानते हैं। गरीबी के कारण किसान आत्महत्या करते हैं। इस संबंध में सरकार से मेरी मांग है कि किसान विरोधी नियमों को वापस लिया जाए तथा बिना चार्ज पानी की पाइप लाइन रेलपटरी के नीचे से बिछाने की परमिशन दी जाए।

(xi) Need to take necessary steps to accelerate the process for implementation of high-speed rail project between Delhi and Meerut

श्री राजेन्द्र अग्रवाल (मेरठ): वर्ष 1985 में राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड (एन.सी.आर.पी.बी.) का गठन करने का एक उद्देश्य राष्ट्रीय राजधानी दिल्ली पर बढ़ रहे दबाव को भी कम करना था तथा इस उद्देश्य की प्राप्ति के लिए एन.सी.आर. में आने वाले प्रमुख नगरों को दिल्ली से रीजनल रैपिड ट्रांजिट सिस्टम से जोड़ने की योजना थी ताकि इस क्षेत्र में रहने वाले लोग एक घंटा या उससे कम में दिल्ली पहुँचकर दिनभर अपनी नौकरी, व्यवसाय इत्यादि कार्य करके अपने घर वापस लौट जाएं। इस दृष्टि से पश्चिमी उत्तर प्रदेश के नगरों को दिल्ली से जोड़े जाने संबंधी कार्यों की घोर उपेक्षा हुई है। 28 वर्ष बीत जाने के बावजूद न तो दिल्ली-मेरठ एक्सप्रेस हाइवे बना है तथा न ही दिल्ली-मेरठ को जोड़ने वाली हाईस्पीड ट्रेन संबंधी कार्य में कोई उल्लेखनीय प्रगति हुई है। एन.सी.आर. के नगरों को दिल्ली से हाईस्पीड ट्रेन से जोड़ने के लिए केन्द्र सरकार ने एन.सी.आर. ट्रांसपोर्ट कारपोरेशन का गठन तो किया है परंतु एन.सी.आर.पी.बी., एन.एच.ए.आई. इत्यादि पक्षों में आपसी तालमेल एवं सहमति न होने के कारण यह कार्य आगे नहीं बढ़ पा रहा है। एन.एच.ए.आई. के सदस्य-सचिव के अनुसार दिल्ली के निजामुद्दीन से मेरठ के पल्लवपुरम तक हाईस्पीड ट्रेन के ट्रैक का रूट एन.एच.-58 पर डिजाइन किया गया है तथा एन.एच.ए.आई. ही इस राजमार्ग को संकरा बताकर इसे अव्यवहारिक बता रहा है। अब इस ट्रेन का नया एलाइनमेंट स्वीकृत किया गया है परंतु कुल मिलाकर दिल्ली-मेरठ हाईस्पीड ट्रेन की योजना विभिन्न मंत्रालयों एवं विभागों की बैठकों से आगे नहीं बढ़ पा रही है।

मेरा सरकार से अनुरोध है कि सरकार इसमें तुरंत हस्तक्षेप करे तथा दिल्ली-मेरठ हाईस्पीड ट्रेन के मंदगति से चल रहे प्रोजेक्ट की स्पीड बढ़ाए ताकि इस बहुप्रतीक्षित योजना पर कार्य आरंभ हो, हाईस्पीड ट्रेन चल सके तथा पश्चिम उत्तर प्रदेश के राष्ट्रीय राजधानी क्षेत्र के विकास को गति मिल सके।

(xii) Need to undertake construction of roads from Jethwara to Lalgopalganj and Kunda Tehsil to Khanwari in Kaushambi Parliamentary Constituency under Central Road Funds in Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): मेरे संसदीय क्षेत्र "कौशाम्बी" उ.प्र. की दो सड़कें जो तहसील कुण्डा एवं जनपद प्रतापगढ़ को जोड़ने वाली महत्वपूर्ण सड़कें हैं। जो दो विधानसभाओं से होकर जनपद मुख्यालय को जाते हैं। दोनों सड़कों (जेठवारा से लालगोपालगंज 25 किमी. एवं कुण्डा तहसील से खनवारी मार्ग 21 किमी.) का प्रस्ताव राज्य, जिले से बनाकर भारत सरकार को प्रेषित किया जा चुका है। मैं भारत सरकार से मांग करता हूँ कि दोनों सड़कों को (सी.आर.एफ.) योजना से बनाने हेतु आर्थिक धन स्वीकृत कराने की कृपा करें, क्योंकि दोनों सड़कें सभी मानक पूरा करती हैं।

(xiii) Need to put a moratorium on payment of interest on debt and debt restructuring of loans of West Bengal Government

PROF. SAUGATA ROY (DUM DUM): The West Bengal Government has been demanding a moratorium on interest payment on the outstanding debt of the State Government. The previous left front government had left a total of Rs. 2.03 lakh crores debt. The present State Government has to pay a total of Rs. 28,000 crores in the current year as principal and interest. It has doubled its own revenue collection from Rs. 20,000 crores to Rs. 40,000 crores in the current year. Still it is left with very little money for development. I urge the Government to give a moratorium in debt and debt restructuring of the loans of West Bengal and the same may be extended to other debt stressed states also.

(xiv) Need to ease the criterion of land area required to set up a 100 bedded ESI hospital in the premises of medical college in Kanyakumari, Tamil Nadu

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I would like to thank Hon'ble Minister for sanctioning the setting up of a 100 bedded ESI Hospital in Kanyakumari District, Tamil Nadu. This was a long pending demand of the people of my constituency.

But the concerned department is saying that they require 5 acres of land for setting up of a 100 bedded ESI Hospital. After a detailed survey, the State Government was able to get only 2.50 acres of land within the premises of medical college. Since my constituency is not having sufficient land, my request is to set up the ESI hospital on 2.50 acres land only. In Tirunelveli constituency, the ESI hospital has been set up on 2.20 acres only.

Due to non-availability of ESI hospital, about 3 to 5 lakh families working in small scale industries like cashew nut industries, fishnet companies, tapping etc., are not getting the ESI benefits. Private hospitals are taking undue advantage of this. As a result people are facing a lot of problems.

Hence, in public interest, I urge upon the Government to expedite the setting up of ESI hospital.

(xv) Need to enhance the retirement age of employees of SAIL Refractory Company Limited, Salem in Tamil Nadu from 58 to 60 years

SHRI S. SEMMALAI (SALEM): Salem Refractory Unit of Burn Standard Co. Limited was taken over by SAIL on 16.12.2011 and all employees have got their wage revision also. The refractory manufacturing operation is entirely depending on manual and experienced workforce. The plant is continuously making profit. The employees are extending full co-operation to the management to achieve the target. Employees have never resorted to strike or untoward incidents for the last so many years. SRCL (SAIL Refractory Co. Ltd) is 100 per cent subsidiary of SAIL. Since taking over of Salem Refractory unit of Burn Standard Co. Ltd by SAIL, the only demand of the employees is in respect of enhancement of retirement age from 58 to 60 on par with Salem Steel Plant (SSP). It is a genuine demand. But the management is citing some liability to the State Government to be beared by it. The liability and enhancement of retirement age are totally different issues and liquidation of liability would be slightly lengthy procedure. Denying the employees their genuine demand is unjustified.

If the Unit loses the services of those who are experts in manual operation, the work will suffer. By enhancing the age of retirement, the organization will be in a better position to further utilize the services of its workforce. I request the Authority concerned to consider the proposal for enhancement of retirement age from 58 to 60 years. I hope that the Hon'ble Minister of Steel will consider my fervent appeal and get it done at the earliest.

(xvi) Need to review the decision to exclude ‘construction of drains’ from the list of works permitted to be implemented through MPLAD Scheme

SHRI P. LINGAM (TENKASI): The work relating to construction of drains is important and it was in the list of permissible works under Member of Parliament Local Area Development Scheme (MPLADS). Villages and towns were much benefitted by this. The drains help us to dispose of all the sewage and effluents and help in keeping our surroundings neat and clean. In this regard, the Ministry of Statistics and Programme Implementation *vide* their File No. C.C. 44/2012 — MPLADS dated 23 May 2013 mentioned that “Construction of drain, etc.” has now been included in the list of prohibited works implemented through MPLAD Scheme. Due to this decision of the Union government, bigger cities and villages may be deprived of efficient drainage systems. I want to know on what basis the construction of drains has been included in the list of prohibited works under MPLAD Scheme?. There was no explanation or information on why this work has been prohibited. A well-built drainage system is the need of the hour. Sanitation measures are very much affected due to this hasty decision. Instead of expanding the drainage related work, the Government has prohibited it under the MPLAD Scheme. Sanitation workers are also facing the difficulties due to this decision. They may be forced to carry liquid waste and effluents on their heads to dispose of them. Moreover sanitation work may also affected.

I, therefore, urge that work relating to construction of drains should be included among permissible works under MPLAD Scheme. I also urge that the decision taken by the Ministry of Statistics and Programme Implementation under File No. CC44/20 1 2-MPLADS be immediately withdrawn.

**(xvii) Need to look into the demands of people belonging
to various castes in Bihar for their inclusion in the
lists of Scheduled Castes and Scheduled Tribes**

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्यान्तर्गत नोनिया, मल्लाह, लोहार, धानूक, माली आदि जातियाँ अति पिछड़ी जाति की सूची में शामिल हैं। इसी प्रकार कानू, ततवा, ताँती, कुम्हार तुरहा, नाई आदि जातियों की सामाजिक-आर्थिक स्थिति बहुत ही खराब है। अतः इन जातियों के महासंघों की मांग है कि नोनिया, मल्लाह, लोहार, धानूक, माली को अनुसूचित जनजाति की श्रेणी में और कानू, ततवा, ताँती, कुम्हार तुरहा, नाई को अनुसूचित जनजाति की श्रेणी में डाला जाए। समाज अध्ययन संस्थानों ने भी इस आशय की अनुशंसा की है।

आग्रह है कि इस संबंध में बिहार सरकार से मंतव्य मंगाकर उपरोक्त को अनुसूचित जनजाति और अनुसूचित जाति की श्रेणी में डालने हेतु सरकार कार्रवाई करे।

**(xviii) Need to provide stoppage of goods trains at Railway station
in Banka district, Bihar and set up warehouse at the station for
giving impetus to business in the area**

श्रीमती पुतुल कुमारी (बांका): बिहार राज्य के बांका जिले से दूसरे राज्यों को व्यापारियों को सामान ले जाने हेतु ट्रेनों के ठहराव तथा गोदामों की कमी पाई गई है। रेलवे को इसके लिए एक सुनिश्चित व्यवस्था करनी चाहिए। मालगाड़ियों का ठहराव होना चाहिए जिससे छोटे व्यापारियों का सामान एक राज्य से दूसरे राज्यों में भेजा जाए। माल रखने की समुचित व्यवस्था होनी चाहिए। बांका जिले में मालगाड़ियों के ठहराव तथा स्टेशनों पर सामान रखने की समुचित व्यवस्था नहीं है जिससे क्षेत्र के व्यापारियों का व्यापार प्रभावित है। ऐसी समस्या के निदान हेतु शीघ्र समाधान किया जाए।

MADAM SPEAKER: Dr. Thokchom Meinya.

DR. THOKCHOM MEINYA (INNER MANIPUR): Madam, I rise to raise an urgent matter of public importance. ... (*Interruptions*)

I would like to draw the attention of this august House, in particular the Ministry of Home Affairs and the Administration of the National Capital Territory of Delhi to some stunning reports about the alleged racial profiling of the North-East people in the Metros of the country and Delhi in particular... (*Interruptions*) It is a matter of great concern for all the citizens of this great country. The people of the North-East feel alienated from the mainland. ... (*Interruptions*) Such a feeling is highly injurious to our national unity and integrity.... (*Interruptions*)

Recently, the brutal and fatal attack on a student from Arunachal Pradesh; the rape of a minor girl from Manipur and also another brutal attack on two boys from Manipur are highly condemnable.... (*Interruptions*) This morning again one kipgen from Manipur was attacked brutally. It is a shame on all of us.... (*Interruptions*) These are inhuman acts only expected from animals.... (*Interruptions*)

Madam, I do seek the indulgence of this great House with all humility and respectfully to submit a fact that there is apparently a huge presence of racial profiling in the Metros of the country.... (*Interruptions*) It is my personal experience. Even in my own case, there arises occasions when I have to get myself identified.... (*Interruptions*) Even after I show my Identity Card, our security brothers, sometimes, do not appear convinced. In such a circumstance, please just imagine the possible fallout!... (*Interruptions*) For a public man like me, there is absolutely no problem. We have to tolerate them. But please imagine, for our grown up children, surely they shall not be able to tolerate and they cannot.... (*Interruptions*) I do appreciate that. They should try not to tolerate also. I am not instigating them.... (*Interruptions*)

Madam, it has become too much. Enough is enough. I would thank you very much for calling me to raise this matter. We have to stop this. I would earnestly urge upon the Union Government, the Ministry of Home Affairs and the Delhi Administration in particular to ponder over this matter very urgently and seriously for immediate intervention and also for a long-term strategy to solve the alleged apprehension of racial profiling. Thank you very much.... (*Interruptions*)

MADAM SPEAKER: Shri Prem Das Rai is allowed to associate himself with the 'Zero Hour' matter raised by Dr. Thokchom Meinya about the alleged racial profiling of North-East people in the country and Delhi in particular.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, the 12th February, 2014 at 11 a.m.

12.11 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, February 12, 2014/Magha 23, 1935 (Saka).*

